

| <p align="center"><b>FORM G</b><br/> <b>INVITATION FOR EXPRESSION OF INTEREST FOR</b><br/> <b>VISWATMA MERCHANDISE PRIVATE LIMITED</b><br/> <b>USED TO OPERATE A MULTIPURPOSE COLD STORAGE</b><br/> <b>(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</b></p>           |                                                                                                                                                                                        |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| RELEVANT PARTICULARS                                                                                                                                                                                                                                                                                                                                                       |                                                                                                                                                                                        |
| 1.                                                                                                                                                                                                                                                                                                                                                                         | Name of the corporate debtor along with PAN/ CIN/ LLP No.                                                                                                                              |
| 2.                                                                                                                                                                                                                                                                                                                                                                         | Address of the registered office                                                                                                                                                       |
| 3.                                                                                                                                                                                                                                                                                                                                                                         | URL of website                                                                                                                                                                         |
| 4.                                                                                                                                                                                                                                                                                                                                                                         | Details of place where majority of fixed assets are located                                                                                                                            |
| 5.                                                                                                                                                                                                                                                                                                                                                                         | Installed capacity of main products/ services                                                                                                                                          |
| 6.                                                                                                                                                                                                                                                                                                                                                                         | Quantity and value of main products/ services sold in last financial year                                                                                                              |
| 7.                                                                                                                                                                                                                                                                                                                                                                         | Number of employees/ workmen                                                                                                                                                           |
| 8.                                                                                                                                                                                                                                                                                                                                                                         | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: |
| 9.                                                                                                                                                                                                                                                                                                                                                                         | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:                                                                                              |
| 10.                                                                                                                                                                                                                                                                                                                                                                        | Last date for receipt of expression of interest                                                                                                                                        |
| 11.                                                                                                                                                                                                                                                                                                                                                                        | Date of issue of provisional list of prospective resolution applicants                                                                                                                 |
| 12.                                                                                                                                                                                                                                                                                                                                                                        | Last date for submission of objections to provisional list                                                                                                                             |
| 13.                                                                                                                                                                                                                                                                                                                                                                        | Process email id to submit EOI                                                                                                                                                         |
| <p align="center">For Viswatma Merchandise Private Limited<br/> Arun Kumar Gupta<br/> Regn. No. IBBI/PA-001/IP-P00013/2016-2017/10037<br/> AFA No. AA1/10037/02/100323/103958 valid till 10.3.2023<br/> P-15 Bentinck Street, 3rd Floor, Kolkata-700001<br/> Mobile: 98301 24481<br/> E-mail: guptaarunkumar2001@yahoo.com</p> <p>Date: 20.02.2023<br/> Place: Kolkata</p> |                                                                                                                                                                                        |

# Motherson arm buys German company SAS for €540 million

FE BUREAU  
Mumbai, February 19

**A SUBSIDIARY OF** Samvardhana Motherson International has inked an agreement with Faurecia to acquire Germany-based SAS Autosystemtechnik for an enterprise value of €540 million. The acquisition was done by Samvardhana Motherson Automotive Systems Group, Netherlands, a step-down subsidiary.

SAS provides assembly and logistics services to the automotive industry, and has relationships with European and American original equipment manufacturers (OEMs), some spanning almost three decades.

It is engaged in the development, engineering, manufacturing, testing, logistics, distribution and assembly of cockpits, consoles, door panels, headliner, rear hatches, coding modules, front-end modules and front cradles for the automotive industry. The all-cash transaction, which will need merger control clearance from the European Commission and from the national merger con-

trol authorities of China, Brazil, Mexico and the United States, will be funded by a mix of debt and internal accruals. It is expected to be completed by Q2 FY24 (July-Sept 23).

Vivek Chaand Sehgal, chairman, Motherson, said, "By adding complementing capabilities which SAS brings, we will be able to further enhance our tier 0.5 position with our customers. With this acquisition, we will be even more diversified in our customer base and products. This acquisition will transform Motherson Group to be a leading assembler of cockpits modules globally, with special focus on EV models."

SAS's gross revenues were around €4.4 billion on principal basis with net revenues (IFRS) of €896 million for the year ended December 31, 2022, with almost half of it contributed by EV programmes. The orders in hand already secured are of over €3 billion in cumulative net revenues over the next three years. It has more than 5,000 employees in over 24 manufacturing locations in Europe, Asia, and America.

**SAS Autosystem-technik provides assembly and logistics services to the automotive industry**

# RBI study: Domestic ESG-focused firms did better than global peers

PRESS TRUST OF INDIA  
Mumbai, February 19

**LARGE LISTED DOMESTIC** companies with an active ESG (environmental, social and governance) framework have performed better than their broad market counterparts even during extreme market events like the pandemic shocks, says an RBI study.

The RBI study of 18 economies with such frameworks, indicate that investors reward pro-climate and pro-socially oriented companies. The analysis is based on the 10 emerging countries of Brazil, China, India, Indonesia, South Korea, Malaysia, Russia, South Africa, Taiwan, and Thailand; and the eight advanced economies of Australia, Britain, Canada, Hong Kong, Japan, Sweden, Switzerland, and the US.

The study estimated the cumulative returns in ESG price indices with respect to the returns in broad indices and found that the compounded annual return by India's ESG leaders is more than 4 percentage points higher than what is predicted by the market model. The list is topped by China, Hong Kong and England. This suggested that in the aftermath of the initial pandemic shock, the ESG leaders have significantly outperformed the rest of the market in several economies, and India is among the top performing countries on the basis of this criterion.

The findings suggested that the companies which have managed and disclosed their ESG related risks better are associated with higher stock prices compared to a larger set of listed companies which do not have such disclosures.

India ranks ahead of all the countries except China and Taiwan in terms of the relative returns in ESG leaders' index but tops the chart in terms of least price volatility during market upheavals, the study said, adding while the average volatility was 86 per cent during the pandemic shocks, India's was only 74 per cent.

The relative growth in India's ESG index is also among the top countries during this period within the set of 18 countries in the sample, the study noted.

During the sample period, there is no clear association between the average annual returns and the average risks in the ESG leaders' price indices among the set of countries. The risks in ESG indices, however, are broadly in line with the risks in the broad indices across countries.

In general, the risk in both broad indices and ESG indices are higher in emerging markets compared to advanced markets and an analysis of the monthly ESG returns suggests that India's ESG companies have given higher returns.

## ● COLLATERAL WORRIES ON ESG FRONT

# Adani Group credit facilities expose web full of red flags

GREG RITCHIE  
February 19

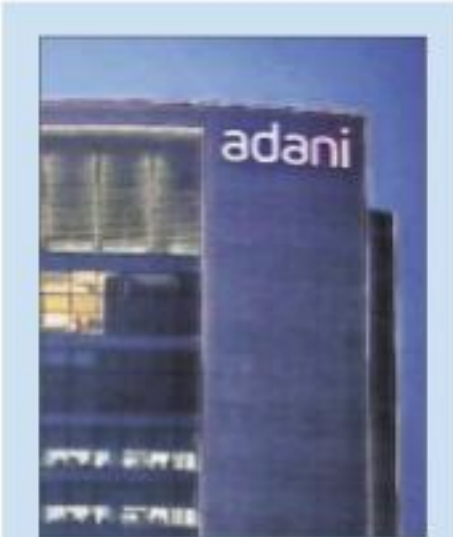
**FINANCING ARRANGEMENTS ACROSS** the Adani Group conglomerate have sent a fresh chill through ESG markets as investors wake up to a new risk.

Norway's largest pension fund, KLP, recently dumped its entire holding of shares in Adani Green Energy, the renewables part of the empire, amid concerns that it might inadvertently have helped finance some of the world's most polluting activities via the stake. A February 10 public filing has since made clear that Adani is using stock from its green companies as collateral in a credit facility that's helping to finance the Carmichael coal mine in Australia, via Adani Enterprises.

KLP has blacklisted coal from its portfolio, so indirect financing of the Carmichael project would represent a "breach of our commitments", Kiran Aziz, KLP's head of responsible investing, said in an interview.

Since short-seller Hindenburg Research published its critical report on January 24, investors have responded to its allegations of fraud and market manipulation by selling Adani shares. But for investors with environmental, social and governance (ESG) mandates, there's an added layer of pain as they realise their green dollars were indirectly supporting the dirtiest of fossil fuels.

"Investments in other parts of the Adani Group are leaking into the funding of Carmichael," said Ulf Erlandsson, chief executive of Anthropocene Fixed Income Institute (AFII), which has been tracking



## GREEN WOES

■ Adani Group is using green company stocks as collateral in a credit facility to finance Carmichael coal mine in Australia

■ Investors with ESG mandates are worried their green dollars may be indirectly supporting fossil fuels

■ Hindenburg report had said the group's firms are "intricately and distinctly linked and dependent upon one another"

the group since mid-2020. "Investors who have restrictions on funding greenfield thermal coal mining should revisit potential exposures across the group."

More than 500 funds registered in the European Union as "promoting" ESG goals hold Adani stocks, either directly or indirectly, according to data compiled by Bloomberg.

An Adani spokesperson didn't respond to a request for comment. The conglomerate

has repeatedly denied the allegations in the Hindenburg report and threatened legal action.

Erlandsson at AFII said an equity investor pledging stock as collateral doesn't necessarily contaminate other shareholders. But the "high concentration of stock ownership and other interrelationships" in the Adani conglomerate represent an extra layer of risk, he said.

A higher price on Adani Green's stock increases the value of the collateral, lowering the credit risk for SBI's financing of the coal project, which then "hypothetically, materialises in the bank being able to offer a lower interest rate for Carmichael", he said.

Adani Green's stock price has fallen almost 70% this year, while debt has also slumped. The firm said on February 7 it had won the backing of investors after reporting Q3 net income more than double that of a year earlier. CEO Vneet S Jaan said the results proved a "robust capital management programme with leverage well aligned with the business model".

On February 16, it emerged that the group is in talks to raise as much as \$1.5 billion through note sales by Adani Green, Adani Transmission and Adani Ports & SEZ, as per people familiar with the process. The Hindenburg report found that "Adani Group companies are intricately and distinctly linked and dependent upon one another. None of the listed entities are isolated from the performance, or failure, of the other group companies".

The Carmichael coal mine in Queensland, Australia, has become a lightning rod for climate activists over the envi-

ronmental destruction the facility represents. Pushback has also come from banks, insurers and investors, amid alarm at the mine's carbon footprint.

MSCI gives Adani Green a rating of A, including it in several of its ESG and climate indexes. S&P Global said this month it was removing Adani Enterprises from its Dow Jones Sustainability Indexes. Sustainability has downgraded the ESG scores of several Adani companies. MSCI said it will start reviewing holdings in ESG indexes more frequently, in response to questions about its approach.

KLP, which manages around 765 billion Norwegian kroner (\$75 billion), divested its position in Adani Green on January 30, adding to five other Adani firms it had previously excluded from its investment universe. "Adani's corporate structure created an unacceptably high risk that 'clean' investment could be siphoned off towards coal mining," Aziz said.

The largest external holder of Adani Green is TotalEnergies, which acquired a 20% stake in 2021. The French energy giant confirmed its withdrawal from coal production and marketing in 2015. CEO Patrick Pouyanné said earlier this month Adani Green and Adani Total Gas are "healthy" companies.

"The shares TotalEnergies owns in AGEL are not pledged nor used as collateral for any financing or any other project," a company spokesperson said. "TotalEnergies has no involvement in the use of the shares held by other shareholders of AGEL for collateral or other purposes." —BLOOMBERG

# Meta to roll out subscription service for FB, Instagram

KURT WAGNER  
February 19

**FACEBOOK PARENT COMPANY** Meta Platforms is launching a subscription service called Meta Verified that will include a handful of additional perks and features, including account verification badges.

The new subscription will cost \$11.99 per month — \$14.99 if purchased through the iOS app — and is primarily targeted toward content creators. In addition to a verification badge, the subscription includes "proactive account protection, access to account support, and increased visibility and reach," a Meta spokesperson said in an email. Chief executive officer Mark Zuckerberg announced the new product via his Instagram channel, a service that was unveiled in the past week. The option will be



available on both Facebook and Instagram, but they'll be separate subscriptions.

Subscription offerings have become popular for social networking companies in recent years as a way to diversify their businesses, which are heavily reliant on advertising. Meta makes almost all of its revenue from advertising, but that business can be inconsistent and affected by the broader economy. Meta is testing the subscription first in Australia and New Zealand, starting later this week. —BLOOMBERG



Head Office, Sector - 10 Dwarka, New Delhi - 110075.

ORDER OF THE REVIEW COMMITTEE FOR DECLARATION OF WILLFUL DEFAULTERS, PURSUANT TO PROCEEDINGS CONDUCTED AT HEAD OFFICE ON 28.09.2022.

M/s. Loha Ispaat Ltd (Rs. 87.85 Crores)

CS: Mumbai City/ ZS: Mumbai Date of NPA: 30.09.2014

In terms of RBI Master Circular No. DBR, No. CID.BC.22/20, 16.03/15-16 dated July 01, 2015, a meeting of the Committee for Identification of Willful Defaulters of the Bank was held on 10.09.2021. The Identification Committee concluded that events of willful default in the Borrower's account(s) had occurred and gave its approval for issuance of Show Cause Notice for identifying the following persons as willful defaulters:

(1) M/s. Loha Ispaat Limited (Borrower), 2. Sh. Rajesh Poddar (Director) 3. Sh. Sanjay Basal (Director) 4. Smt. Sujata Chatteropadhyay (Director) 5. Smt. Shruti Jayesh Shah (Director) 6. Smt. Sandhya Rohit Malhotra (Director) 7. Sh. Ganpat Kashinath Patil (Director) 8. Sh. Ashok Omprakash Malik (Director) 9. Sh. Vijay Shyamsundar Maniyan (Managing Director) 10. Sh. Bishwanath Chakraborty (Director) 11. Sh. Hem Chand Sirohi (Director) Accordingly, Show Cause Notice of 15 days was issued on 08.10.2021 to the above named Borrower i.e. M/s. Loha Ispaat Ltd. and its above named Directors, responsible for managing the affairs of the Borrower and involved in events of default. They were informed, if they so desire, they can make a representation to the Bank within 15 days from receipt of notice, as to why they be not classified as willful defaulters, in response to the said Show Cause notice. Sh. Rajesh G. Poddar, (Director) and Sh. Hem Chand Sirohi vide letter dated 30.10.2021 and 31.10.2021 respectively submitted their representation. Keeping in view the representation submitted by the parties, the Identification Committee, as a measure of natural justice, provided personal hearing to the Borrower Company and Sh. Rajesh G. Poddar (Director) on 24.12.2021 which was attended by Sh. Rajesh Poddar on behalf of the company and all its directors through Video Conference. The Identification Committee in the said meeting held on 24.12.2021, after due consideration of the facts on record, written representation submitted and deliberation made during the said personal hearing, meeting by the party, decided to drop the name of Sh. Hem Chand Sirohi from the willful default proceedings on the ground of his appointment after the classification of the account as NPA and found that the borrower and its other above named directors defaulted in payment/repayment obligation to the Bank and committed events of willful default and are fit to be identified as willful defaulters for the following reason(s):

1. The company had opened bank accounts with Kotak Bank and Yes Bank in June 2014 outside consortium insight of having TRA account with State Bank of India. These accounts were opened without any confirmation from consortium bank and funds were being routed through this account totalling to Rs.28.25 Crore in FY 2015-16 and Rs.3.49 Crore in FY 2016-17.

2. As per accounting records for FY 2012-13, one entity viz. V.K. Shah Steel (debtor) had an opening debit balance of Rs.95.68 Crores, further during the year Rs.29.30 Crore was paid and Rs.72.35 Crores were received from this entity resulting in closing debit balance of Rs.52.63 Crores as on 31.03.2013. However, no sales accounted in the ledger for this entity during FY2012-13

3. Receipts and payments transactions aggregating to Rs.39.84 Crores were accounted in FY 2012-13 in 2 ledgers, classified as creditors i.e. Shatabdi Infrastructures Development Pvt.Ltd and Jolly Vinimay Pvt.Ltd, with no purchase or expense transactions accounted in these ledgers

4. Amounts aggregating to Rs.522.38 Crore were accounted on April 1, 2013 where amounts were transferred between debtors Creditors. The effect of these entries resulted in increase in both debtor and creditors balances as on those dates by Rs.522.8 Crore.

5. There have been instances where purchases have been accounted but the corresponding entry for receipt of material could not be traced 2,836 such entries noted during FY 2013-14 amounting to Rs.624.61 crores.

Accordingly the Identification Committee had issued Order on 21.01.2022. Vide said order parties were advised to submit written representation against the order of the Committee to the Review Committee headed by MD & CEO within 15 days from the date of receipt of the said order, if they so desire. Pursuant to the said order, Sh. Ashok Kumar Malik, Sh. Bishwanath Chaudhary & Sh. Vijay Maniyan submitted their representation which was placed before the Review Committee for consideration.

**Deliberation of the Review Committee in its meeting dated 28.09.2022**

The Review Committee upon perusal of the matter observed that the borrower and its directors have been identified as willful defaulters on the ground of diversion of funds which is derived from Forensic Audit Report dated 11.01.2018 of M/s Khandelwal Jain & Co. Prior to the identification order, an opportunity of personal hearing was provided to the borrower company and its directors. The personal hearing was held on 24.12.2021 which was attended by Sh. Rajesh Poddar on behalf of the company and all its directors through Video Conference. After considering the entire factual aspects, representation of the borrower to the SCN and the submission made during personal hearing, the Identification Committee issued order on 21.01.2022. In response to the identification Order dated 21.01.2022, representations were received from Sh. Ashok Kumar Malik, Sh. Bishwanath Chakraborty and Sh. Vijay Shyamsundar Maniyan, directors of the company.

Upon perusal of the representations, the Review Committee noted that Sh. Bishwanath Chakraborty has contended that he was awarded the job of whole time director (technical and projects) and his role was limited only to technical aspects and development of plant and machinery. He resigned as non-executive director w.e.f 02.09.2014. He further stated that the accounts slipped to NPA after his resignation i.e. 30.09.2014. In view of the same, he requested to drop his name from the willful default proceedings. He denied any knowledge about any diversion of funds as he was not part of the company during the period.

From the records submitted by Sh. Bishwanath Chakraborty, the Review Committee is of the view that the statement of Sh. Chakraborty is in consonance with the documentary evidence and hence the Committee directed that his name be excluded from the willful default proceedings.

Sh. Ashok Kumar Malik, through his representation, submitted that he wanted company for merely 6 months i.e. from August 2015 to February 2016. He was the as director with limited scope of day to day work as professional to assist the managing director for revival of the company and he resigned from the post of director w.e.f Feb 2016.

The Review Committee observed that from the records extracted from the MCA site, it is clear that Sh. Ashok Kumar Malik was director in the company from August 2015 to February 2016 i.e. after the account became NPA and events of willful default took place. Hence, the Committee directed to exclude his name from the willful default proceedings.

Similarly, Sh. Vijay Shyamsundar Maniyan, in his representation, has stated that the events of willful default do not relate to his job responsibility in the company. He stated that he was with the company for about 1 month i.e. from 03.06.2016 to 08.07.2016 whereas the incidents of willful default occurred during the period 2012 to 2014. Hence, he requested for deletion of his name from the willful default proceedings.

The Review Committee observed from the records of the MCA site that Sh. Vijay Maniyan was director of the company from 02.06.2016 to 08.07.2016 i.e. much after the events of willful default occurred in the account. Hence, the Committee directed to exclude his name from the willful default proceedings.

After considering the overall facts, the representations received from the parties and their submissions made during personal hearing before the Identification Committee, the Review Committee agreed with the decision of Identification Committee in identifying the borrower company and its directors as willful defaulters. However, the Review Committee disagreed with the decision of the Identification Committee in identifying Sh. Ashok Omprakash Malik, Sh. Bishwanath Chakraborty and Sh. Vijay Shyamsundar Maniyan as willful defaulters for the reasons stated herein above.

**ORDER OF THE REVIEW COMMITTEE FOR DECLARATION OF WILLFUL DEFAULTERS:** The Review Committee chaired by the undersigned MD & CEO of the Bank and the Directors of the Bank as members, after due consideration of the above said facts and evidence on record, in its meeting held on 28.09.2022 concurred with the order of the Identification Committee and found that the aforesaid party, mentioned at serial No.1 to 7 are responsible for above event of willful default, which constitute cogent ground of being declared as 'Willful Defaulters' in terms of extant Bank guidelines issued in Circular No. DBR, No. guidelines/Master consonance with the RBI CID. BC.22/20, 16.03/2015-16 dated 01.07.2015 and declared M/s Loha Ispaat Ltd. and its directors i.e. Sh. Rajesh Gaurishankar Poddar, Sh. Sanjay Bansal, Smt. Sujata Chatteropadhyay, Smt. Shruti Jayesh Shah, Smt. Sandhya Rohit Malhotra and Sh. Ganpat Kashinath Patil as willful defaulters on the ground of "diversion of funds". The Review Committee further directed to drop the willful default proceedings against Sh. Ashok Omprakash Malik, Sh. Bishwanath Chakraborty and Sh. Vijay Shyamsundar Maniyan for the reasons recorded hereinabove.

|                                                                                      |                                                    |                                          |
|--------------------------------------------------------------------------------------|----------------------------------------------------|------------------------------------------|
| Sd/-<br>Pankaj Doshi<br>(Director-Member)                                            | Sd/-<br>Sanjeev Kumar Singhal<br>(Director-Member) | Sd/-<br>Gautam Guha<br>(Director-Member) |
| Sd/-<br>Atul Kumar Goel Chairperson<br>(Managing Director & Chief Executive Officer) |                                                    |                                          |

Kolkata

| FORM G<br>INVITATION FOR EXPRESSION OF INTEREST FOR<br>VISWATMA MERCHANDISE PRIVATE LIMITED<br>USED TO OPERATE A MULTIPURPOSE COLD STORAGE<br>(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) |                                                                                                                                                                           |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| RELEVANT PARTICULARS                                                                                                                                                                                                                                                                            |                                                                                                                                                                           |
| 1. Name of the corporate debtor along with PAN/ CIN/ LLP No.                                                                                                                                                                                                                                    | VISWATMA MERCHANDISE PRIVATE LIMITED<br>CIN- U01403/WB2010PTC154589                                                                                                       |
| 2. Address of the registered office                                                                                                                                                                                                                                                             | 5/53 Jagalipota, Krishan Market Road P.O<br>-Dhaka, Kolkata, WB- 700152 (As per MCA website)                                                                              |
| 3. URL of website                                                                                                                                                                                                                                                                               | NA                                                                                                                                                                        |
| 4. Details of place where majority of fixed assets are located                                                                                                                                                                                                                                  | 20/10 Mahatma Gandhi Road, Mouza Rashidpur, P.S. Kalyanganj, Dist Uttar Dinajpur, W.B.                                                                                    |
| 5. Installed capacity of main products/ services                                                                                                                                                                                                                                                | 1.Coldstorage (Total area 37,600 sq. ft.)<br>2.Godown (Floor area 20,010 sq. ft.)                                                                                         |
| 6. Quantity and value of main products/ services sold in last financial year                                                                                                                                                                                                                    | Turnover for FY 2012-13 Rs. 35.58 crores<br>Turnover for FY 2011-12 Rs. 25.94 crores<br>Turnover for FY 2021-22 - Nil<br>As informed to us, units closed since FY 2013-14 |
| 7. Number of employees/ workmen                                                                                                                                                                                                                                                                 | Nil as on CIRP commencement date                                                                                                                                          |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:                                                                                                       | Details can be obtained by sending an email to the RP at the email id: viswatmamerchandise.lbc@gmail.com                                                                  |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:                                                                                                                                                                                                    | Details can be obtained by sending an email to the RP at the email id: viswatmamerchandise.lbc@gmail.com                                                                  |
| 10. Last date for receipt of expression of interest                                                                                                                                                                                                                                             | 16th March, 2023                                                                                                                                                          |
| 11. Date of issue of provisional list of prospective resolution applicants                                                                                                                                                                                                                      | 21st March, 2023                                                                                                                                                          |
| 12. Last date for submission of objections to provisional list                                                                                                                                                                                                                                  | 26th March, 2023                                                                                                                                                          |
| 13. Process email id to submit EOI                                                                                                                                                                                                                                                              | viswatmamerchandise.lbc@gmail.com                                                                                                                                         |
| For Viswatma Merchandise Private Limited<br>Arun Kumar Gupta<br>Regn. No. IBB/IBA-001/IP-P00013/2016-2017/10037<br>AFA No. AA1/10037/02/100323/103958 valid till 10.3.2023<br>P-15 Bentinck Street, 3rd Floor, Kolkata-700001<br>Mobile: 96301 24481<br>E-mail: guptaarunkumar2001@yahoo.com    |                                                                                                                                                                           |
| Date: 20.02.2023<br>Place: Kolkata                                                                                                                                                                                                                                                              |                                                                                                                                                                           |

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|--|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|  | <b>Regional Office Kolkata</b><br>Door No. 20A, Ward No. 63, 1st Floor Flat No. 1<br>Mother Teresa Sarani, Park Street, Kolkata,<br>West Bengal 700 016<br>Phone : 033 - 40031212, Email : ro1013@sib.co.in |
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## APPENDIX- IV-A (See proviso to rule 8(6)) Sale Notice for Sale of Immovable Properties

**Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the South Indian Bank Liluah Branch, physical possession of the immovable property described heretaken on 10.01.2023, by the Authorised Officer of The South Indian Bank Limited, Regional Office Kolkata, Door No. 20A, Ward No.63, 1st Floor, Flat No.1, Mother Teresa Sarani, Park Street, Kolkata West Bengal 700016, will be sold on "As is where is", "As is what is", and "Whatever there is" on 22.03.2023, for recovery of an amount of sum of Rs.55.39,384.17 (Rupees Fifty Five Lacs Thirty Nine Lacs Three Hundred Eighty Four and Seventeen Paise only) as on 09.01.2023 with further interest, costs and legal charges to The South Indian Bank Limited, Branch Liluah from Borrower / Guarantors namely

M/s. Shree Ram Boutique, Room No. 306/307, 3rd Floor, Shree Center, No. 39, Kali Krishna Tagore Street, Kolkata-700007, Proprietor Mr. Abhishek Kumar Shaw and Guarantor M/s. Alka Shaw, w/o Mr. Abhishek Kumar Shaw both residing at 95/C/1, S. S. Bose Sarani, Baidyabati, Hooghly district, West Bengal - 712222

|                             |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
|-----------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Name of Property Owner      | Mr. Abhishek Kumar Shaw                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
| Description of property     | All that part and parcel of land admeasuring 2 Cottahs along with a double storied residential building having approx. built up area of 831 Sq.feet and all other improvements therein comprised in J.L. No. 1, R.S. Khatian No.205 (L.R., Khatian No. 343/1) R.S Dag No.852 (L.R Dag No.852) Municipal Holding No. 95/C/1, S.S. Bose Sarani, Baidyabati Municipality, Ward No.17, Serampore, Hooghly District, in the name of Mr. Abhishek Kumar Shaw, more particularly described in Deed of Conveyance No. 7623/2011 dated 21.10.2011 of additional District Sub-Register, Serampore, bounded the following: North by: Land of Others, East by: House of Goutam Roy, South by: House of Madhav Rai, West by: 10 feet wide common passage |
| Reserve Price               | Rs.26.64,000/- (Rupees Twenty Six Lacs sixty four thousand)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| Earnest Money Deposit (EMD) | Rs. 2,66,400/- (Rs. Two lacs sixty six thousand four hundred only)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| Date and Place of Sale      | 22.03.2023 at 12.00 noon<br>At The South Indian Bank Ltd, Regional Office at Door No 20A, Ward No 63, 1st Floor, Flat No1, Mother Teresa Sarani, Park Street, Kolkata, West Bengal, 700016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |

For detailed terms and conditions of the sale, please refer to the link provided in South Indian Bank Ltd, (Secured Creditor) website i.e. <https://www.southindianbank.com>. For any further information and for inspection of property, the intended Tenderers may contact the Authorised Officer (Mr Murali Mohan D Mobile: 9497424407) or Soumya Sankar Banerjee ( Mob No: 9049531538) or The South Indian Bank Ltd Liluah Branch during working hours during working hours.

Date : 17.02.2023, Place : Kolkata Authorised Officer

|                                                                                                                                                                                                                                 |                                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|
|                                                                                                                                                                                                                                 | <b>[Rule-8 (1) POSSESSION NOTICE]</b> |
| Zonal Office : KOLKATA,<br>3, N. S. Road, McLeod House, 1st Floor, Kolkata - 700001<br>TELE : 033 4037905/FAX : 033 22430287, e-mail: dzmkolkata@mahabank.co.in;<br>Head Office: 'LOKMANGAL', 1501, Shivaji Nagar, Pune-411 005 |                                       |
| Without prejudice<br>[Rule - 8 (1) POSSESSION NOTICE]                                                                                                                                                                           |                                       |

WHEREAS, The undersigned being the Authorized Officer of the Bank of Maharashtra, Kolkata Zone, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued a Demand Notice dated 10.10.2022 calling upon the borrowers M/s TECHNO LAB through its proprietor Mr. Susanta Roy and Mrs. Aditi Roy & Mr. Prasenjit Bardhan (Guarantors) to repay aggregating Rs 146273/- (Rupees One Lakhs Forty Six Thousand Two Hundred and Seventy Three only) plus future interest @ applicable rate from the date of this demand notice and other charges thereon within 60 days from the date of receipt of the said Notice. The notice was sent by Reg. AD Speed Post.

The borrower/Mortgagor/Guarantor having failed to repay the amount, Notice is hereby given to the borrower/Mortgagor/Guarantor and the public in general that the undersigned has taken Symbolic possession of the properties described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act read with Rule 8 of the said rules on this 13th day of February 2023.

The borrower/Mortgagor/guarantor in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Bank of Maharashtra for an amount hereinabove mentioned. The details of the properties mortgaged to the Bank and taken physical/ symbolic possession by the Bank are as follows:

Equitable Mortgage of all piece and parcels of shop being no G-6, ground floor admeasuring 40 sq ft in a building known as ASOKE MARKET II at 13, KNC road, P.S Barasat, Kolkata 700124.

On or towards the North: By shop Narayan Paul ( tenant)  
On or towards the East: By shop of Gopal Mukhorchowak  
On or towards the West: By shop of Sanjib Mukherjee (tenant)  
On or towards the South: By common passage

Date: 20.02.2023  
Place: Kolkata

FOR BANK OF MAHARASHTRA  
Chief Manager & Authorized Officer





কোচবিহার বিমানবন্দরে ইন্ডিয়া ওয়ান এয়ারের বিমান। রবিবার। ছবি: সংগৃহীত

# কোচবিহারে নামল বিমান, ২১শে থেকে যাত্রী পরিষেবা

আজকালের প্রতিবেদন

কোচবিহার, ১৯ ফেব্রুয়ারি

পরিচয়না মতোই রবিবার কোচবিহার বিমানবন্দরে হল ট্রায়াল রান। আর সেই ট্রায়াল রান সফল বলেও জানা গেছে কোচবিহার এয়ারপোর্ট অথরিটি সূত্রে। ফলে ২১ তারিখে বিমান নামা নিয়ে আর কোনও সংশয় নেই বলে জানিয়ে দিয়েছে বিমানবন্দর কর্তৃপক্ষ।

রবিবার নামল চুক্তিবদ্ধ ইন্ডিয়া ওয়ান এয়ার সংস্থা ৯ সিটের একটি খালি বিমান। ২১ ফেব্রুয়ারি থেকেই বিমান পরিষেবা ফের চালু হওয়ার কথা কোচবিহার বিমানবন্দর থেকে। চলবে কোচবিহার-কলকাতা যাত্রী বিমান পরিষেবা। প্রাথমিক ভাবে ভাড়া দ্রুত হতে পারে। প্রথম দিন দমদম বিমানবন্দর থেকে বিমানে আসবেন উত্তরবঙ্গ উড়য়ন

পার্শ্বের চেয়ারম্যান রবীন্দ্রনাথ ঘোষ। তিনি বলেন, 'দমদম থেকে কোচবিহারে বিমানে আসার জন্য আমাদের মুখ্যমন্ত্রীর দপ্তর থেকে বলা হয়েছে। ২১ তারিখে দমদম বিমানবন্দরে আমি থাকছি।' জানা গেছে, উত্তরবঙ্গ রাষ্ট্রীয় পরিবহণ নিগমে চেয়ারম্যান পার্শ্বপ্রতিম রায়ও ওই বিমানে ২১ তারিখ কোচবিহারে নামবেন।

কোচবিহারের জেলাশাসক পবন কাদিয়ান বলেছেন, 'রবিবার দুপুর ১টা ২৪ মিনিটে একটি বিমান এখানে

নেমেছিল ট্রায়াল রানের জন্য।' ইতিমধ্যেই ফায়ার, পুলিশ, বম্ব স্কোয়াড সমস্ত কিছুই প্রস্তুতি নিয়ে ফেলা হয়েছে। রানওয়ের প্রয়োজনীয় সংস্কারের পর ১৪ ফেব্রুয়ারি হয়েছিল রানওয়ে ট্রায়াল। নেমেছিল এয়ারপোর্ট অথরিটির একটি বিমান। পরপর দু'দিন হয়েছে ওই পরীক্ষা। রবিবার চুক্তিবদ্ধ সংস্থার বিমানই নামল ট্রায়াল রানের জন্য। ২১ তারিখ যাত্রী নিয়েই ফিরবে এই বিমান।

## ট্রায়াল রান সফল

ইন্ডিয়ান বנק

Indian Bank

হলোহাবাদ

ALLAHABAD

মেরামতি ও সংস্কার কাজের জন্য টেন্ডার আহ্বায়ক বিজ্ঞপ্তি

ইন্ডিয়ান ব্যাংক, একটি রাষ্ট্রায়ত্ত্বাধীন ব্যাংক সিস্টেম (টেকনিক্যাল ও ফিন্যান্সিয়াল বিভাগ) ১, ১৭ রোনাডসার রোড, আলিপুর, কলকাতা ৭০০০২৭-এ মেরামতি (ইন্টারিওর, সিঁড়ি, বিদ্যুৎ ও গ্রাফিক) ও সংস্কার কাজের জন্য টেন্ডার আহ্বান করছে।

অনলাইন টেন্ডারের বিবরণ তথ্য ব্যাঙ্কের ওয়েবসাইট [www.indianbank.in](http://www.indianbank.in)-এ পাওয়া যাবে।

কোনও কারণ না দর্শিয়ে ব্যাংক যে কোনও বা সব টেন্ডার বাতিল করতে পারে।

জিজ্ঞাসা ও জোনাল ম্যানেজার ইন্ডিয়ান ব্যাংক

PUBLIC ANNOUNCEMENT

BHUVEE STENOVA PRIVATE LIMITED (IN LIQUIDATION)

CIN: U27102WB2017PC020297

LIQUIDATOR - CA. KANNAN TIRUVENGADAM

Invitation for submission of bids under Swiss Challenge Process for participation in the Private Sale process for Bhuvée Steno Private Limited (in Liquidation)

Notice is hereby given to the public in general, in accordance with the order of the Hon'ble National Company Law Appellate Tribunal, Principal Bench dated 25 January 2023 in Comp. App. (AT) (Ins) No. 1013 of 2022, for inviting submission of bids under the Swiss Challenge Process from eligible bidders interested in purchasing M/s. BHUVÉE STENOVA PRIVATE LIMITED (in Liquidation) ("BSPL") as a "going concern" (as "is where is basis", "as is what is basis", "whatever there is basis" and "no recourse" basis, through e-auction platform in compliance with Insolvency and Bankruptcy Code, 2016 ("IBC") at a price higher than INR 61.05 Crores (Indian Rupees Sixty One Crore Five Lakh Only) ("Anchor Bid Price") by an incremental amount of at least INR 2.00 Crores (Indian Rupees Two Crores Only) (i.e. the bid submitted should be for an amount greater than the Anchor Bid Price of Rs. 61.05 Crores by at least INR 2 Crores), without any representation, warranty or indemnity by the Liquidator or BSPL and will be conducted in accordance with IBC and the terms and conditions set out hereunder and applicable to the Swiss Challenge Process Document. The interested applicants may refer to the detailed Swiss Challenge Process Document available at <https://pdns.net.co.in> or [www.brggroup.in](http://www.brggroup.in)

RELEVANT PARTICULARS

Corporate Debtor

Bhuvée Steno Private Limited

Website

<https://pdns.net.co.in> or [www.brggroup.in](http://www.brggroup.in)

Liquidation Commencement Date

7 February 2020

Asset on Sale

Sale of Corporate Debtor as going concern on "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse" basis. Details of assets including land and building, manufacturing units, facilities, plant and machinery, stocks, and other assets more fully set out in the Swiss Challenge Process Document.

Anchor Bid Price

INR 61.05,00,00,000 (Rupees Sixty One Crore Five Lakhs Only)

Mode of Sale

Swiss Challenge Process under Private Sale as per the meaning under the IBC and Insolvency and Bankruptcy Board of India (liquidation process) Regulations, 2016

Terms of Sale

As per the Swiss Challenge Process Document available at <https://pdns.net.co.in> or [www.brggroup.in](http://www.brggroup.in)

Pre-bid qualifications

Any person submitting a Bid pursuant to this invitation shall not be a person ineligible in terms of Section 29A of the IBC.

Last date for submission of Affidavit under Section 29A and bid documents

06 March 2023

Refundable/adjustable Earnest Money Deposit ("EMD")

INR 6,10,50,00,000 (Rupees Six Crore Ten Lakhs Fifty Thousand Only)

Last date for submission of EMD

17 March 2023 up to 6 PM (Indian Standard Time)

Last date for submission of Bid

20 March 2023 (Unless intimated otherwise on the website of the Corporate Debtor)

Date of declaration of Highest Bidder ("H1 Bid")

20 March 2023

Last date for Anchor Bidder to exercise Right of First Refusal

21 March 2023 by 18:00 hours

Date of declaration of Successful Bid

22 March 2023

Last date for payment of balance sale consideration by the Successful Bid

21 April 2023

Persons interested in bidding for BSPL can conduct due diligence/site visit after acceptance of their duly executed Confidentiality Undertaking at the sole discretion of the Liquidator and as per the terms of the Swiss Challenge Process Document.

I. Eligible Bidders must place a bid higher than the Anchor Bid Price ensuring an additional minimum incremental amount of INR 2 Crores ("Incremental Amount") and along with an EMD of RS. 6,105 crores in accordance to the process as per the schedule set out above. The detailed terms and conditions (including adjustment / refund / forfeiture of the EMD) are contained in the Swiss Challenge Process Document.

II. No bid below the Anchor Bid Price plus minimum Incremental Amount shall be entertained under any circumstances.

III. Bidders are requested to send their bids to the Liquidator as per the stipulations under the Swiss Challenge Process Document and as per the timelines contained therein.

IV. This Notice shall be read in conjunction with the Swiss Challenge Process Document available at <https://pdns.net.co.in> or [www.brggroup.in](http://www.brggroup.in). Prospective bidders are advised to carefully read the Swiss Challenge Process Document in its entirety.

V. In case a party does not submit the documents required under the Swiss Challenge Process Document (including the Confidentiality Undertaking, Affidavit-cum-Declaration, and Affidavit under Section 29A of the IBC) in the prescribed form and manner, the said party may be disqualified by the Liquidator at his sole discretion.

VI. For further details, please visit <https://pdns.net.co.in> or [www.brggroup.in](http://www.brggroup.in) or send an e-mail to [liquidation.bspl@gmail.com](mailto:liquidation.bspl@gmail.com)

\*Disclaimer: The invitation is for sale of assets of the Corporate Debtor under the Insolvency and Bankruptcy Code, 2016. The advertisement purports to ascertain interest of applicant and does not create any kind of binding obligation on the part of the Liquidator. The Liquidator reserves the right to amend and/or annul this invitation including any timelines or the process therein, without giving reasons, at any time and in any respect. Any such amendment in the invitation, including the aforementioned timelines, shall be notified on the website of the Corporate Debtor at <https://pdns.net.co.in> or [www.brggroup.in](http://www.brggroup.in). This is not a statutory document, and it has not been reviewed, approved or registered with, and will or may not be reviewed, approved or registered with, any regulatory or statutory authority of government of India or any state government.

Sd/-

CA. KANNAN TIRUVENGADAM

Reg. No. IIBB/PA-001/PA-002/2017-18/10482

Liquidator of BHUVÉE STENOVA PRIVATE LIMITED

(Appointed as Liquidator vide NCLT Order CP(IBC) No. 515/IB/2018 dated 7 February 2020)

Address: Netaji Subhas Villa, 18 Karunamoyee Ghāt Road, Flat 3C, Kolkata 700052, West Bengal, India

E-mail: [liquidation.bspl@gmail.com](mailto:liquidation.bspl@gmail.com)

Date: Kolkata

February 20th, 2023

আজকাল

কর্মখানি/ব্যবসা/বাণিজ্য/হালাল/প্রাপ্তি/ইত্যাদি বিজ্ঞাপন

১২টি শব্দ ২৫০ টাকা

অতিরিক্ত শব্দ ১৮ টাকা

KHARDAH MUNICIPALITY

Khardah, North 24 Parganas

NIT

Tender No. KDMM/51/CON/22-23, E-Tender ID: 2023-MAD-476151.1. Categories of Work : Supply of Vehicle.

Last date of Submission of Tender 27/02/2023. Details of notice can be seen at: [www.khardahmunicipality.in](http://www.khardahmunicipality.in) & <https://wbenders.gov.in>

Sd/-

Chairman, Khardah Municipality

Kamarhati Municipality

Memo No - 946/KM/PW/22-23

1, M.M. Feeder Road, Belghoria, Kolkata-56

Date : 17.02.2023

E-TENDER NOTICE

E-Tender are invited by the Chairman, Kamarhati Municipality, North 24 Parganas for different work within Municipal area.

Tender ID No-2023\_MAD\_476673\_1 to 11

NIT No-WBMM/KM/CMDM\_BEUP\_14th Fin/NIT-14(e)/22-23

Bid submission start date : 20/02/2023 at 12.00 P.M.

Bid submission end date : 27/02/2023 at 12.00 P.M.

Bid opening date : 1/03/2023 at 12.00 P.M.

Tender ID No-2023\_MAD\_476673\_12

Bid submission start date : 20/02/2023 at 12.00 P.M.

Bid submission end date : 06/03/2023 at 12.00 P.M.

Bid opening date : 09/03/2023 at 12.00 P.M.

N.B : For details and any other information, please visit Govt. website <http://wbenders.gov.in> in this advertisement is also given <http://Kamarhatimunicipality.org>.

Chairman

Kamarhati Municipality

ফর্ম 'ডি'

বহুমুখী হিমঘর হিসেবে কার্যকর বিশ্বাস্য মার্কেটজাইন্ড প্রাইভেট লিমিটেড এর জন্য অগ্রাহ্য প্রজ্ঞাপনের জন্য আমন্ত্রণ

ইনসলভেন্সি আফ্টার ব্যাংকপার্সি (ইনসলভেন্সি রেকর্ডেশন প্রসেসে ফর কর্পোরেশন পারসনস) রেকর্ডেশনস, ২০১৬ এর রেকর্ডেশন ৩৬এ(১) অধীনে।

১. কর্পোরেট কর্পোরেশন নাম এবং পাসওয়ার্ড

২. কোর্টের অফিসারের নাম

৩. কোর্টের অফিসারের ঠিকানা

৪. কোর্টের অফিসারের মোবাইল নম্বর

৫. কোর্টের অফিসারের ইমেইল আইডি

৬. কোর্টের অফিসারের ইমেইল আইডি

৭. কোর্টের অফিসারের ইমেইল আইডি

৮. কোর্টের অফিসারের ইমেইল আইডি

৯. কোর্টের অফিসারের ইমেইল আইডি

১০. কোর্টের অফিসারের ইমেইল আইডি

১১. কোর্টের অফিসারের ইমেইল আইডি

১২. কোর্টের অফিসারের ইমেইল আইডি

১৩. কোর্টের অফিসারের ইমেইল আইডি

# সন্ত্রাস ছড়ানোর ষড়যন্ত্র বিজেপির? নিশীথের 'বাড়ি ঘেরাও' কর্মসূচি নিয়ে ভাইরাল অডিও, গ্রেপ্তার বিজেপি কর্মী

দিবোদু ভৌমিক

কোচবিহার, ১৯ ফেব্রুয়ারি

রবিবার ছিল সাংসদ নিশীথ প্রামাণিকের 'বাড়ি ঘেরাও' কর্মসূচি। কর্মসূচির তাক দেয় কোচবিহার জেলা তৃণমূল। ডিসেম্বর মাসে কোচবিহারে বিএসএফের গুলিতে প্রাণ হারান এক রাজবংশী যুবক। সেই ঘটনার প্রতিবাদে এই ঘেরাও কর্মসূচি। কেন্দ্রীয় স্বরাষ্ট্র মন্ত্রকের রাষ্ট্রমন্ত্রীর বাড়ির সেতুশো মিটার দূরে তৃণমূলের মঞ্চ তৈরি করা হয়েছিল। এদিকে, তৃণমূলের কর্মসূচির ঠিক ২৪ ঘণ্টা আগে একটি অডিও ক্রিপ ভাইরাল হয় সোশ্যাল মিডিয়ায়। যা নিয়ে রীতিমতো শোরগোল পড়ে যায় দিনহাটায়। তৃণমূলের অভিযোগ, ওই অডিও ক্রিপের মাধ্যমে জেলায় সন্ত্রাস ছড়ানোর চেষ্টা করা হচ্ছে। ঘটনায় বিজেপি-ঘনিষ্ঠ এক ব্যক্তিকে গ্রেপ্তার করেছে পুলিশ।

তৃণমূলের সর্বভারতীয় সধারণ সম্পাদক অভিষেক বানার্জি কেন্দ্রীয় স্বরাষ্ট্র মন্ত্রীর নিশীথ প্রামাণিকের 'বাড়ি ঘেরাও' কর্মসূচির কথা ঘোষণা করেছিলেন। সেই কর্মসূচি নিয়ে শনিবার সন্ধ্যায় সামাজিক মাধ্যমে ওই অডিও ক্রিপ ভাইরাল হয়ে যায়। যদিও এই অডিও ক্রিপের সত্যতা যাচাই করেনি 'আজকাল'। দুই ব্যক্তির মধ্যে হোনে কাথোপকথনের সেই অডিও ক্রিপ এক ব্যক্তিকে অনাজনিত উদ্দেশ্যে গুলি ছোড়ার পরামর্শ দিতে শোনা গেছে। বিজেপি দাবি করেছে, এই কাথোপকথন হয়েছে তৃণমূলের নেতার সঙ্গে এক দুষ্কৃতীয়। আমেলা করতে চাইছে তৃণমূল। বিজেপি অডিও ক্রিপটি সোশ্যাল মিডিয়ায় প্রকাশ করে তৃণমূলের কটাক্ষ করতে শুরু করে। পাশ্চাত্য ষড়যন্ত্রের অভিযোগ তোলে তৃণমূল। কী শোনা যাচ্ছে ওই অডিও ক্রিপে? সেখানে একজনকে বলতে শোনা যাচ্ছে, 'এমনভাবে মজার বাড়ির সামনে কেন্দ্রীয় বাহিনীর মাথার ওপর দিয়ে গুলি চালাতে হবে, যাতে পাশ্চাত্য কেন্দ্রীয় বাহিনী গুলি চালায়, কয়েকজন মারা যায়। তীর অশান্তি হয়।' ওই অডিও ক্রিপে উত্তরবঙ্গ উড়য়ন মন্ত্রীর ডাকনাম ব্যবহার করতে শোনা যায়। এ নিয়ে শনিবার রাতেই থানায় লিখিত অভিযোগ দায়ের করেন দিনহাটা পুরসভার উপপূরণপ্রধান সাবির সাহা

বল্লভ মন্ত্রী উদয়ন গুহ। কেন্দ্রীয় মন্ত্রী নিশীথ প্রামাণিকের 'বাড়ি ঘেরাও' কর্মসূচিতে।

দিনহাটার ভেটোগুড়িতে, রবিবার। ছবি: প্রসেনজিৎ শীল

চৌধুরী। তদন্তে নামে পুলিশ।

রবিবার দুপুরে জেলা পুলিশ সুপার সুমিত্র কুমার বলেন, 'একটি অডিও ক্রিপ সামাজিক মাধ্যমে ভাইরাল হয়েছিল। সেই ঘটনায় তপন বর্মন নামে দিনহাটা সাহেবগঞ্জের একজনকে গ্রেপ্তার করা হয়েছে।' এ প্রসঙ্গে উত্তরবঙ্গ উড়য়নমন্ত্রী উদয়ন গুহ বলেন, 'সোশ্যাল মিডিয়ায় কী হয়, তা সবাই জানেন। এটা হেলেনানুবি। পুলিশ তদন্ত করলেই সব বেরিয়ে আসবে।' জেলা তৃণমূল নেতৃত্বের দাবি, ধৃত তপন বর্মন একজন বিজেপি কর্মী। অন্যদিকে, জেলা বিজেপি সভাপতি বিধায়ক সুকুমার রায় বলেন, 'নিজেদের সমস্ত দায় তৃণমূল বিজেপির ওপর চাপিয়ে দিতে চায়। আজ তারা কেন্দ্রীয় মন্ত্রীর বাড়ির সামনে অবস্থান করছে। রাজনৈতিক কর্মসূচি যে কেউ করতেই পারেন। কিন্তু আমরা কারও বাড়ির

সামনে জমায়েত করতে যাব না। এটা রাজনীতি নয়। কিন্তু কোনওরকম অশান্তি হলে আমরা আছি।'

এদিকে, পূর্বাধিকারিত কর্মসূচি অনুযায়ী রবিবার সকাল থেকে কেন্দ্রীয় স্বরাষ্ট্র মন্ত্রীর নিশীথ প্রামাণিকের ভেটোগুড়ির বাড়ির সামনে শান্তিপূর্ণ অবস্থান-বিক্ষোভ কর্মসূচি করল কোচবিহার জেলা তৃণমূল। কেন্দ্রীয় মন্ত্রীর বাড়ির মূল প্রবেশপথ ত্রিভুজীয় নীকপাতা বেটনীতে মুড়ে ফেলেছিল পুলিশ। এদিন তৃণমূলের অবস্থান-বিক্ষোভের মধ্যে হাজির ছিলেন মৃত প্রেমকুমার বর্মনের বাবা ও দাদা। জেলা তৃণমূল সভাপতি অভিষেক দে ভৌমিক বলেনছেন, 'আমরা অভিষেক বানার্জির নির্দেশে নিশীথ প্রামাণিকের বাড়ির সামনে অবস্থান-বিক্ষোভ কর্মসূচি শান্তিপূর্ণভাবে সম্পন্ন করতে পেরেছি। বিএসএফের নৃশংসতা নিয়ে বার্তা দিতে পেরেছি মানুষের কাছে।'

# বাম-বিজেপি ছেড়ে তৃণমূলে শতাধিক

অভিজিৎ চৌধুরী

মালাদা, ১৯ ফেব্রুয়ারি

দলের রাজ্য নেতৃত্বের নির্দেশ মতোই শুরু হয়েছে গ্রাম পঞ্চায়েত স্তরে কর্মসভা। রবিবার একটি কর্মসভা হয় কলিয়াচাক-১ ব্লকের সুজাপুর ঠান্ডে। এই সভায় কংগ্রেস, সিপিএম, বিজেপি ছেড়ে আসা একশোরও বেশি কর্মী তৃণমূলে যোগ দেন। এদিনের কর্মসভায় ছিলেন সুজাপুর অঞ্চল কমিটির সভাপতি মফিজুল শেখ, মালাদা

সুজাপুরে তৃণমূলের কর্মসভা। ছবি: প্রতিবেদক

জেলা পরিষদের সদস্য হাজি কেতাউদ্দিন, গয়েশবাড়ি অঞ্চল কমিটির সভাপতি মিরাজুল বসনি, তৃণমূলের জেলায় যুব সাধারণ সম্পাদক শফিকুল আলম। উল্লেখ্য, এক সময় সুজাপুরকে কংগ্রেসের গড় বলা হত। কিন্তু মুখ্যমন্ত্রী মমতা বানার্জির একের পর এক উন্নয়নে সেই কংগ্রেসের গড় এখন গুলিগা। বিধানসভা নির্বাচনে সব থেকে বেশি ভোটে তৃণমূলের প্রার্থী আবদুল গনি জরী হন। এ ছাড়াও সুজাপুর বিধানসভা কেন্দ্রিক কলিয়াচাক-১ ব্লকের যতগুলি গ্রাম পঞ্চায়েত আছে, বর্তমানে সবই একক সংখ্যাগরিষ্ঠতায় তৃণমূলের দখলে। তাই যুগ্মীয় তৃণমূল নেতৃত্বের দাবি, আসন্ন পঞ্চায়েত নির্বাচনে তারা ওই এলাকার সমস্ত গ্রাম পঞ্চায়েত বিদ্যোদীপন করবে। এদিন বক্তব্য পেশ করতে গিয়ে তৃণমূলের সুজাপুর অঞ্চল কমিটির সভাপতি মফিজুল শেখ বলেন, 'সমস্ত বৃষ্ণ স্তরে গিয়ে কর্মী-সমর্থকদের নিয়ে ইতিমধ্যে ছোট ছোট করে আলোচনা সভা শুরু করা হয়েছে। মানুষের কাছে মুখ্যমন্ত্রীর একাধিক সরকার প্রকল্পের উন্নয়নের বার্তাও পৌঁছে দেওয়া হচ্ছে। দিল্লির দূত হিসেবে বিভিন্ন বুথে গিয়ে আমরা কাজ করছি। সমস্ত আসনে আমরা বিপুল সংখ্যায় জয় লাভ করব।'

# ফলন বাড়লেও দাম পাচ্ছেন না কৃষকেরা

সুনীল চন্দ

রায়গঞ্জ, ১৯ ফেব্রুয়ারি

এবারে উত্তর দিনাজপুরের আলুর ভাল ফলন হলেও, দাম পাচ্ছেন না কৃষক। হিমঘর না থাকায় মাঠেই আলু বিক্রি করে দিতে বাধ্য হচ্ছেন। মাত্র চার টাকা কিলো দরে রায়গঞ্জে বিক্রি হচ্ছে আলু। বাজারে এই আলু বিক্রি হচ্ছে দ্বিগুণেরও বেশি দামে। এমনই অভিযোগ করলেন জেলায় আলু উৎপাদনকারী কৃষকেরা। রায়গঞ্জ ব্লকের বকুয়া গ্রাম পঞ্চায়েত এলাকার রাউজিয়া, সিজগ্রাম, মোদকপাড়া-সহ বিস্তীর্ণ এলাকায় কয়েক বছর ধরে আলুর চাষ বেড়েছে। এবারের ফলন ভাল হয়েছে বলে জানানেন এলাকার চাষিরা। তাই আশায় আশায় এবারে অনেকেরই আলু চাষ করেছেন গতবারের চেয়েও আরও বেশি জমিতে। কিন্তু ভাল ফলন হলেও আলু নামকরা দামে বিক্রি করতে বাধ্য হচ্ছেন অনেকেরই। মার্চ থেকেই পাইকারদের চার টাকা কিলো দরে আলু বিক্রি করছেন তারা। সিজগ্রামের আলুচাষি চিত্তরঞ্জন সরকার, নিতামুর আলুচাষি দূই

## রায়গঞ্জে ৪ টাকা কিলো আলু

রায়গঞ্জের সিজগ্রামে মাঠ থেকে আলু তুলছেন চাষিরা। ছবি: প্রতিবেদক

পড়েছে। রাউজিয়া মোদকপাড়ার আলুচাষি নিতু মোহান্ত ও অণু মোদক বলেন, 'এবারে সর্ষে, গম, ভুট্টার চাষ কমিয়ে লাভের আশায় আলু বুনেছিলাম। কিন্তু ঋকটাই উঠবে না এবারে।' তাদের অভিযোগ, জেলায় আলুর চাষ এবং

ফলন বাড়লেও প্রয়োজনীয় হিমঘর নেই। রায়গঞ্জ মহকুমার পানিশালায় একটি মাত্র হিমঘর। ইসলামপুরে চারটি ও চাকুলিয়ায় দু'টি-সহ জেলায় মোট সাড়ে তিন হিমঘর। তাতে বড় জোর দ্বৈত লক্ষ শ্রেণিক টন আলু রাখা যেতে পারে। অথচ জেলায় আলুর ফলন ১০ লক্ষ শ্রেণিক টনের কাছাকাছি। তাই উত্তর দিনাজপুরের আলুচাষিরা অনেকেরই আলু রাখতে হোটেল দক্ষিণ দিনাজপুরের ঝাপড়াগাছি নয়াতলা মালাদা গাঙ্গে। রায়গঞ্জের পানিশালায় বেসরকারি হিমঘর নিয়ে অসন্তোষের কথা জানানেন চাষিরা। অভিযোগ, আলুর সরবরাহ ভালভাবে না হওয়ায় আলু বাড়িতে আনার পর অনেকটাই নষ্ট হয়ে যায়। বিমার সুযোগ-সুবিধাও মেলে না হিমঘর মালিকের অসুগৃহ্যতা জন্য। আলু মজুতের হিমঘর নেই করণদিঘি এবং খোদ মন্ত্রী গোলাম রব্বানির বিধানসভা এলাকা গোয়ালপাখারও। রব্বানি বলেন, 'এলাকায় হিমঘর স্থাপনের প্রস্তাব রয়েছে।' করণদিঘির বিধায়ক গৌতম পাল বলেন, 'কৃষিমন্ত্রীর কাছে দাবি জানিয়েছি করণদিঘিতে হিমঘর স্থাপনের।'